

PUNJAB VIDHAN SABHA

BILL NO. 16-PLA-2025

**THE PREVENTION OF CRUELTY TO ANIMALS (PUNJAB
AMENDMENT) BILL, 2025**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

A

BILL

further to amend the Prevention of Cruelty to Animals Act, 1960, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Seventy-sixth year of the Republic of India, as follows:-

1. (1) This Act may be called the Prevention of Cruelty to Animals (Punjab Amendment) Act, 2025.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Prevention of Cruelty to Animals Act, 1960 (hereinafter referred to as the principal Act), in its application to the State of Punjab, in section 2, after clause (b), the following clause shall be inserted, namely:-

Amendment in section 2 of Central Act 59 of 1960.

“(bb) “bullock-cart race” means any race of bullock-cart as a traditional sport involving bullocks tied to a cart, normally held as a part of tradition and culture in the State of Punjab, at such designated place, as may be authorised by prescribed competent authority.”

3. In the principal Act, in section 3, for sub-section (2), the following sub-section shall be substituted, namely:-

Amendment in section 3 of Central Act 59 of 1960.

“(2) Notwithstanding anything contained in sub-section (1), the conduct of bullock-cart race at the Kila Raipur Rural Sport Event, or at such designated place, as may be authorised by the prescribed competent authority in a District, shall be permitted, subject to such rules, as may be made by the State Government.”

4. In the principal Act, in section 11, in sub-section (3), in clause (f), for the sign “.” the sign and word “; or” shall be substituted and thereafter, the following clause shall be added, namely:-

Amendment in section 11 of Central Act 59 of 1960.

“(g) the conduct of bullock-cart race at the designated place, with a view to follow and promote tradition and culture and to ensure preservation of the native breeds of cattle.”

- Amendment in section 22 of Central Act 59 of 1960. 5. In the principal Act, in section 22, in clause (ii), for the existing proviso, the following proviso shall be substituted, namely:-
 “Provided that nothing contained in this section shall apply to the conduct of bullock-cart race at the Kila Raipur Rural Sports Event, or at the designated place.”
- Amendment in section 27 of Central Act 59 of 1960. 6. In the principal Act, in section 27, in clause (c), for the sign “.”, the sign and word “; or” shall be substituted and thereafter, the following clause shall be added, namely:-
 “(d) the conduct of bullock-cart race at the designated place, with a view to follow and promote tradition and culture and to ensure survival and continuance of native breeds of cattle.”
- Substitution of section 28-A of Central Act 59 of 1960. 7. In the principal Act, for section 28-A, the following section shall be substituted, namely:-
 “28-A. Nothing contained in this Act shall apply to bullock-cart race conducted at the Kila Raipur Rural Sports Event, or at the designated place, with a view to follow and promote tradition and culture, and such conduct of bullock-cart race shall not be an offence under this Act.”

CHANDIGARH:
THE 16th JULY, 2025

R. L. KHATANA,
SECRETARY.